

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Bench at Ranchi]

O.A 51/30/2019

Date of Order:- 09.01.2019

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
Hon'ble Shri Dinesh Sharma, Member [A]

1. Nadhia Oram son of late M. Oram aged about 55 years now holding the post of PMA (Points man) under Chief Yard Master BNDM (Operating Dept.). CKP Division, P.O.- & P.s.- Chakradharpur, District- Singhbhum (west) pin no. 770032.
.....Applicant

By Advocate : Mrs. M.M.Pal

Vs.

Union of India through General Manager, S.E. Railway Garden Reach, Kolkata-43 and four others.

..... Respondents.

By Advocate : Shri Prabhat Kumar

O R D E R (ORAL)

Per J.V. Bairavia, M [J]:- The learned counsel for applicant submits that the applicant has applied for voluntary retirement and employment of his ward under LARSGESS Scheme way back on 12.08.2017. However, he had not received any response from the respondents on his application, therefore, he had sought information about status of his application under the provision of RTI Act vide

application dated 22.10.2018 (Annexure A/5 refers). In response to it vide communication dated 29.10.2018, the information has been supplied whereby it is informed to the applicant that appointment under LARSGESS Scheme has been terminated by the Railway Board vide RBE No. 150/2018 annexing a copy of the said letter. The applicant further submitted that as per the said information he came to know that the LARSGESS Scheme is now stopped after 27.10.2018. It is the case of the applicant that he had submitted his application before such cut off date. The applicant only came to know about the stoppage of said scheme w.e.f. 27.10.2018. The applicant has been provided the information under RTI Act. Now the applicant would like to submit application/representation before the respondents.

2. On the other hand, I/c for respondents submitted that if any application has been submitted by the applicant with respect to his claim, the same will be considered and disposed of.

3. Considering the aforesaid submissions made by the parties we dispose of this O.A at admission stage itself with liberty to applicant to submit application alongwith a copy of

the present OA before the respondent authority. The respondent authorities are directed to consider the said application alongwith the OA treating additional representation of the applicant and dispose of by passing a reasoned and speaking order within a period of 60 days from the date of receipt of copy of this order.

4. Accordingly, the O.A is disposed of with no order as to costs.

[Dinesh Sharma] M [A]

[Jayesh V. Bhairavia] M [J]

mks

